

वह नहीं समझते, मैं तो समझता हूँ यह बात ठीक नहीं है।... (अवधान)...

MR. SPEAKER : He may answer the question whether any other country has also got such a thing.

SHRI B. R. BHAGAT : India has not been discriminated against. Persons from all countries are included. Only certain categories of visa-holders like students are exempted.

As for the second part of what he said, whether we should make known to them that we have no obligation, if he means that it be ascertained whether they will retain the citizenship, that is not an executive power. The Citizenship Act of this country passed by Parliament says that unless a man renounces his citizenship, or he accepts some other citizenship, nobody can take away his citizenship.

As for the obligations, when they themselves have signed a declaration that they are liable to be drafted for armed services, voluntarily, willingly and knowingly, I do not know what help the Government or the Embassy there can give.

श्री कंचर लाल गुप्त : अष्टम महोदय, मैंने तो कहा था कि उन्होंने सिटिजेनशिप के लिए अप्लाई किया है तो आप उन का अपने यहां से कैसिल कर दीजिए।

12.17 hrs.

PAPER LAID ON THE TABLE

Decisions on the Recommendations of the Committee on Broadcasting and Information Media on Documentary Films and Newsreels

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : I beg to lay on the Table a copy of the Second Statement showing decisions taken on seventeen more recommendations of the Committee on Broadcasting and Information Media on Documentary Films and Newsreels. [Placed in Library. See No. LT-901/68].

ESTIMATES COMMITTEE

Minutes of the Sittings Relating to Twenty-ninth Report and Forty-fifth Report

SHRI P. VENKATASUBBAIAH (Nandyal) : I beg to lay on the Table a copy each of the Minutes of the sittings of the Estimates Committee relating to (i) Twenty-ninth Report on the Ministry of Railways—Commercial and other cognate matters—Travel concessions allowed to Railway Employees, and (ii) Forty-fifth Report on the Ministry of Finance—Review of Defence Budget—Consolidation of Revenue Demands.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Twenty-eighth Report

SHRI KHADILKAR (Khed) : I beg to present the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions.

12.18 hrs.

BUSINESS ADVISORY COMMITTEE

Seventeenth Report

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : I move :

"That the House agrees with the Seventeenth Report of the Business Advisory Committee presented to the House on the 16th April, 1968."

SHRI S. M. BANERJEE (Kanpur) : Here I have nothing to object. We are happy that five hours have been allotted for U.P. Myself and Mr. Vajpayee have tabled certain motions—disapproval of this particular Proclamation, but they have not been circulated. May I remind you, Sir, that during the discussion on Haryana, both the motions were taken together and

[Shri S. M. Banerjee]

discussed? We would like to know whether those have been rejected and if not, whether they are going to be circulated tomorrow, so that we can divide the House on our Motion or his motion. We should be allowed to move them. (Interruptions).

MR. SPEAKER: Disapproval, they can move.

श्री छतल बिहारी बाजपेयी (बलरामपुर): अध्यक्ष महोदय, हरयाना के बारे में दोनों प्रस्ताव विचार के लिए साथ-साथ लिए गए थे, यह परम्परा है। मैं नहीं समझता उत्तर प्रदेश के बारे में नयी बात क्यों की जा रही है?

MR. SPEAKER: After all, the time is the same for this motion or Disapproval Motion or whatever it is. I shall look into the Haryana one and then we shall see.

SHRI S. M. BANERJEE: It should be in the agenda.

MR. SPEAKER: Let us see. The discussion is tomorrow. I shall look into it. Let us see.

In any case, we lose the discussion on Demands in respect of two Ministries tomorrow because of this discussion on Uttar Pradesh.....

SHRI BAL RAJ MADHOK (Delhi South): We can sit on Saturday and discuss these Demands.

MR. SPEAKER: Now, coming to Information and Broadcasting, about one hour is there...

श्री छतल बिहारी बाजपेयी: मगर अध्यक्ष महोदय, यह सजा हम को क्यों मिलनी चाहिए कि मांगों के ऊपर बहस न हो। राष्ट्रपति राज्य उन्होंने लागू किया, सजा हम को दी जा रही है। इस के लिए समय बढ़ाया जाय। जो दो अनुदान की मांगें रह जाती हैं उन के ऊपर चर्चा होनी चाहिए।

MR. SPEAKER: No. Now, I will put the motion moved by Dr. Ram Subhag Singh to the vote of the House.

The question is:

"That the House agrees with the Seventeenth Report of the Business Advisory Committee presented to the House on the 16th April, 1968."

The motion was adopted.

12.20 hrs.

DEMANDS FOR GRANTS,* 1968-69

—contd.

Ministry of Information and
Broadcasting—contd.

MR. SPEAKER: Now we take up further discussion on the Demands for Grants under the control of the Ministry of Information and Broadcasting. One hour is left. The Minister wants about 40 to 45 minutes. There are two more Parties, SSP and PSP, who have not yet participated—7 minutes for SSP and 5 minutes for...

SHRI S. M. BANERJEE (Kanpur): 45 minutes will be taken by the Minister? He has only to give information. Broadcasting will be done by others.

MR. SPEAKER: Mr. Venkatasubbaiah was speaking yesterday. He has taken five minutes. Now he can continue.

AN HON. MEMBER: When is the Minister replying?

MR. SPEAKER: The Minister will begin his reply at 2 P.M. Shri P. Venkatasubbaiah.

SHRI RAM CHARAN (Khurja): I had given notice of a call attention motion about a Harijan who has been murdered...

MR. SPEAKER: No, not now.

*Moved with the recommendation of the President.